



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 26th February, 2018

SRO-107. Whereas, the applicant, Pardeep Kumar Saha, R/O H.No. 30, Lane No.12, Sec.6, Nanak Nagar, Jammu filed an application before the Conciliation Officer (Assistant Labour Commissioner, Jammu) stating therein that he was appointed on October 1999 as ordinary General Duty Clerk in M/S Nitco Logistics Ltd.; and

Whereas, the application also revealed that vide order dated 24.05.2014 he was transferred to Branch office Narwal as overall Incharge of Jammu region & during his tenure of 1 ½ years at Narwal, he raised voice against misdeeds of staff and brought the same to the notice of top officials; and

Whereas, it was alleged that the said company transferred the applicant from Narwal, J&K to Tiruppur, Tamil Nadu without any available vacancy, on a mere allowance of Rs. 1000/- with an intention to harass him to quit the job. He joined his services at Tiruppur. Now, the company has stopped his salary by making him absent despite his leave applications; and

Whereas, efforts were made by the Conciliation Officer, (Assistant Labour Commissioner), Jammu to settle the dispute between parties but in view of their contrasting and conflicting stances, the same could not be settled; and

Whereas, the Conciliation Officer (Assistant Labour Commissioner), Jammu has submitted his report regarding failure of proceeding with the request that the case be referred to the Industrial Tribunal/Labour Court for adjudication; and

Whereas, the Government is of the opinion that an Industrial dispute exists between Pardeep Kumar Saha, H.No. 30, Lane No.12,

 